

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/TT/2019**

- Subject** : Petition for determination of transmission tariff from 2014-19 of the transmission lines belonging to CSPTCL conveying electricity as ISTS lines for inclusion in computation of Point of Connection, Transmission Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010 namely, (i) Kotmikala-Amarkantak-1, 220 kV line, (ii) Kotmikala-Amarkantak-2, 220 kV line, (iii) Raigarh-Budhipadar, 220 kV line, (iv) Korba-Budhipadar, 220 kV line and (v) Seoni-Bhilai 400 kV line.
- Date of Hearing** : 18.11.2019
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Chhattisgarh State Power Transmission Company Ltd.
- Respondents** : Power Grid Corporation of India Ltd. and two others
- Parties present** : Shri. Ajay Kumar Sahu, CSPTCL  
Ms. Amrita Kaur, CSPTCL

**Record of Proceedings**

The representative of the petitioner submitted that they have filed the present petition for determination of tariff in respect of (i) Kotmikala-Amarkantak-1, 220 kV line, (ii) Kotmikala-Amarkantak-2, 220 kV line, (iii) Raigarh-Budhipadar, 220 kV line, (iv) Korba-Budhipadar 220 kV line, and (v) Seoni- Bhilai 400 kV line for 2014-19 period. He further submitted that the said lines are deemed ISTS lines and being old lines certain information in terms of the format specified in the 2014 Tariff Regulations is not available with them. He submitted that they have furnished all the requisite information and prayed that the tariff based on the methodology as applied by the Commission in order dated 15.10.2015 in Petition No. 217/TT/2013 in the matter of MPPTCL may also be applied to the present case.



2. The Commission directed the respondents to file reply to the petition by 10.12.2019 with copy of the same to the petitioner and the petitioner to file rejoinder, if any, by 20.12.2019. The parties are directed to comply with the directions within the timeline specified and no extension of time shall be granted.

3. The petition shall be listed for final hearing in due course of time for which separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Legal)

